

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2093

ANSWERED ON:20.07.2009

REVIEW OF SEZ ACT

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Yaskhi Shri Madhu Goud

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether some deficiencies have been noticed in the operation of the Special Economic Zones (SEZ);
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the SEZ Act, 2005; and
- (d) if so, the details of the changes proposed?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) and (b): In terms of SEZ Act, 2005, main objectives of the SEZ Scheme are:

- (i) Generation of additional economic activity
- (ii) Promotion of exports of goods and services
- (iii) Promotion of investment from domestic and foreign sources
- (iv) Creation of employment opportunities
- (v) Development of infrastructure facilities

In addition to seven Central Government SEZs and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 578 proposals out of which 325 SEZs have been notified. An investment of Rs. 1,08,903 crore has been made and direct employment for 3,87,439 persons has been generated in SEZs. Total export of Rs. 99,689 crore has been made from SEZs during the financial year 2008-09 registering a growth of 50% over the exports for the year 2007-08. The Development Commissioners and Approval Committees of SEZs continuously monitor the operation of SEZs. Corrective steps as warranted are taken under the provisions of SEZ Act and Rules.

(c) & (d): Currently there is no proposal to amend the SEZ Act, 2005.